

CL-02 INR Engineering and Infra Projects Private Limited - component-wise verification

All amounts in Rupees. ICD = 04.09.2026. Interest simple, 24% p.a., 365-day year.

Component	Claimed	Admitted	Under verification	Not admitted	Basis
Principal	5,00,000	5,00,000	NIL		Rs. 5,00,000 first tranche under Clause 3.1 of the MoA dated 19.06.2025, converted to a loan repayable on demand by Clause 3.3 on the unfavourable SunWorks report or 15.07.2025 and the Demand Notice of 18.08.2025. Recorded in the debtor's own Note 7 - Borrowings.
Interest 25.08.2025 to 04.09.2026 (375 days)		1,23,288	Nil		$5,00,000 \times 24\% \times 375/365 = \text{Rs. } 1,23,287.67$. Rate and start date independently confirmed by the debtor's books, which accrue exactly Rs. 31,890 to 30.11.2025 (97 days at the same rate).
Interest 05.09.2026 to 22.09.2026 (18 days)			Nil	5,917	POST-COMMENCEMENT. Interest stops at the insolvency commencement date. $5,00,000 \times 24\% \times 18/365 = \text{Rs. } 5,917.81$. Not admitted.
Interest as claimed, 393 days to 22.09.2026	1,29,205	-	Nil		Shown for reconciliation only; the claimant's figure of Rs. 1,29,205 is arithmetically correct on its own cut-off date. It splits into the two rows above. Not added into the totals.
TOTAL	6,29,205	6,23,288	-	5,917	Foots. Agrees to the Form C total of Rs. 6,29,205 and to the Claim Register row.

Trace to the corporate debtor's books

Note 7 - Borrowings at 30.11.2025, per the debtor's provisional accounts	5,31,890	-	-	-	'Loan from INR Engineering (unsecured, repayable on demand, converted from investment tranche)'. Nil at 31.03.2025.
Principal	5,00,000	-	-	-	
Interest 25.08.2025 to 30.11.2025 (97 days) at 24% p.a.	31,890	-	-	-	$5,00,000 \times 24\% \times 97/365 = \text{Rs. } 31,890.41$.
Reproduced total	5,31,890	-	-	-	AGREES TO THE RUPEE with the debtor's Note 7. This confirms the principal, the 24% rate and the 25.08.2025 start date from a source other than the claimant.

Exposure disclosed but NOT claimed: Clause 3.3 obliges the Second Party 'as Co-Borrowers' to refund the whole Rs. 25,00,000 first tranche, not Rs. 5,00,000 each. The debtor's own Note 7 source note records a

